

Central Administrative Tribunal  
Principal Bench

O.A.No.2454/2002  
M.A.No.2062/2002

Hon'ble Shri Shanker Raju, Member(J)

New Delhi, this the 9th day of October, 2002

1. Balbir Singh  
s/o Sh. Samant Ram  
r/o Vill. & PO Devarala  
Distt Bhiwani (Har.).
2. Cheddi Lal  
s/o Sh. Ram Sukh  
r/o Seva Nagar  
Ashram Wali Gali  
Gali No.6, Meerut Road  
Ghaziabad(UP).
3. Vijay Pal  
s/o Sh. Hukum Singh  
r/o Vill. & PO Dabthara  
Post Makumpur  
Distt. Bandai (UP).
4. Dorey Ram  
s/o Sh. Narayan Singh  
r/o Jhuggi No.OW-34/5  
Shiy Basti, Rama Road  
Near Patel Nagar  
Railway Station  
New Delhi.
5. Ram Pat  
s/o Sh. Shiv Charan  
r/o Juggi No.6,  
Near Railway Quarter No.T-28  
Railway Colony  
Pilikothi  
Delhi Queens Road  
New Delhi. .... Applicants

(By Advocate: Sh. Yogesh Sharma)

Vs.

1. Union of India through  
The General Manager  
Northern Railway  
Baroda House  
New Delhi.
2. The Divisional Railwa Manager  
Northern Railway  
Delhi Division  
Near New Delhi Railway Station  
New Delhi.
3. The Divisional Personal Officer  
Northern Railwa  
DRM Office  
Near New Delhi Railway Station  
New Delhi. .... Respondents

O R D E R(Oral)

By Shri Shanker Raju, M(J):

Heard the learned counsel.

2. MA 2062/2002 for joining together is allowed.

3. Applicants, whose names in pursuance of the decision of the Tribunal were included in the Live Casual Labour Register, have been called for short listing by the respondents on 18.9.2001 and were also screened and their documents also checked. Despite this, one year had passed, they have not been re-engaged whereas juniors have been re-engaged, which, according to the learned counsel, is violative of Articles 14 and 16 of the Constitution of India. Though several representations have been made by the applicants but the same have not been responded.

4. In this view of the matter, interest of justice would be met if the present OA is disposed of at the admission stage itself by treating the present OA as a representation, and respondents are directed to dispose of it by considering the claim of the applicants, in the light of the engagement of juniors, for re-engagement by passing a detailed and speaking order within two months from the date of receipt of a copy of this order. I order accordingly. No costs.

5. Let a copy of this order be sent to the respondents along with a copy of the OA.

*S. Raju*

(Shanker Raju)  
Member(J)

/rao/